

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA-126 of 2014 in
Appeal No. 123 of 2012**

Dated : 25th March, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

M/s Cargo Solar Power Gujarat Pvt. Ltd. ...Applicant/R.2

Versus

Gujarat Electricity Regulatory Commission & ors. ... Respondent(s)

Counsel for the Applicant (s) : Mr. S. Venkatesh

**Counsel for the Respondent (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri for GUVNL**

ORDER

It is represented by the learned counsel for the parties that the tariff for the Solar Thermal Project with storage capacity is likely to be increased in subsequent tariff order. Therefore, last nine lines of para No. 53 of our Judgment dated 4th February, 2014 are clarified as under:

“It is made clear that the tariff applicable to the Appellant’s Solar Thermal Plant would be in terms of PPA entered into between the parties and the relevant tariff order of the State Commission.”

Accordingly, the Application is disposed of.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**